

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**R.A. NO. 60/13/2019 and M.A. NO. 60/897/2019 in
ORIGINAL APPLICATION NO. 060/470/2017**

Chandigarh, this the 22nd day of August, 2019

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

...

1. Bhag Singh son of Suba Singh aged about, 53 years r/o Village Tole Majra, P.O. Rasanhari, Tehsil Kharar, Mohali.
2. Ajay Kumar son of Ramesh Chand, aged about 32 years, H. NO. 398, Ground Floor, Sector 41-A, Chandigarh.
3. Pipal Mohammad s/o Kiamdeen @ Sh. Naghia Ram aged about 50 years, R/o Todar Majra, PO Majatri, Tehsil Kharar, District Mohali
4. Vijay Uniyal son of Sh. P.D. Uniyal, aged 30 years r/o House NO. 1650, Saini Vihar Phase-III, Baltana District SAS Nagar Mohali
5. Raghav Ram son of Sh. Ram Avadh aged 43 years, presently working on contract in the office of Accountant General (A&E), Punjab Sector 17, Chandigarh.

....Review Applicants.

(By Advocate: Shri Satinder Kumar Rana, Advocate)

VERSUS

1. Comptroller & Auditor General of India, 10 Bahadur Shah Zafar Marg, New Delhi.
2. Principal Accountant General (Audit), Punjab, Plot NO. 20-21, sector 17-E, Chandigarh.
3. Accountant General (A & E), Punjab, sector 17, Chandigarh.

....RESPONDENT

ORDER (Oral)**SANJEEV KAUSHIK, MEMBER (J)**

Heard.

2. The present Review Application (R.A.) has been filed to review/setting aside order dated 23.4.2019 whereby the Original Application (O.A.) No. 060/00470/2017 was dismissed by this Court.

3. After hearing the learned counsel for the review applicants and going through the averments made in the R.A., we find no mistake apparent on the face of record. The applicants through the present R.A. are trying to re-argue the entire matter all over again. The O.A. was dismissed by a detailed order after noticing all the facts and arguments raised by the counsel representing the parties at the time of final arguments and each and every argument has been dealt with. The grounds raised in the R.A. for reviews do not fall within the parameters laid down in order 47 Rule 1 CPC and judgment of Hon'ble Supreme Court in **State of West Bengal and Ors. vs. Kamal Sengupta and Ors.** (2008) 8 SCC 612. Therefore, the R.A. is dismissed accordingly. Pending M.A. also stand disposed of accordingly.

(A.K. BISHNOI)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 22 .08.2019
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